

BENCH-I**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.700/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

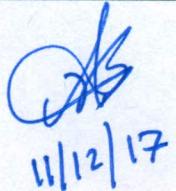
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th December 2017, 10.30 A.M

Name of the Company		Union Roadways Ltd--Vs-Impex Ferro Tech Limited.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Aniruddha Roy, Adv
2. Ratnesh Rai, Adv
3. Anumoy Basu, Adv



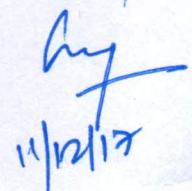
Respondent


11/12/17

1. Anuj Singh
2. Ritoban Sarkar



Petitioners


11/12/17**ORDER**

Ld. Counsel for the operational creditor and corporate debtor are present.

Corporate debtor has sought leave of the Court for filing Vakalatnama within 7 days. Prayer is allowed. 7 days' time is granted for filing Vakalatnama.

Ld. Counsel for the corporate debtor informed that another case being C.P. (IB) No. 440/KB/2017 has been admitted against the same corporate debtor against which

S.L.P. Is pending before the Hon'ble Supreme Court and made a request for adjournment. Prayer is allowed.

List it on 02/01/2018 for admission.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)